

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**A NO. 135 OF 2019 &**  
**IA NO. 464 OF 2019**

**Dated: 23<sup>rd</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Nidar Utilities Panvel Limited Liability Partnership** .....Appellant(s)  
**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.  
Ms. Ekta Bhasin  
Mr. Anurag Tripathi  
Ms. Amohe Cama

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
  
Mr. Sudhanshu Choudhary  
Mr. Yogesh S. Kolte  
Ms. Surabhi Gulena for R-2

**ORDER**

The learned counsel, Mr. Buddy A. Ranganadhan, for the 1<sup>st</sup> Respondent submitted that, he will file reply on behalf of the 1<sup>st</sup> Respondent during the course of the day in the Registry.

The learned counsel, Mr. Sudhanshu Choudhary accepts notice on behalf of the 2<sup>nd</sup> Respondent and prays for two weeks' time to file his reply.

The learned senior counsel, Mr. M.G. Ramachandran appearing for the Appellant also prays for one week time thereafter to file rejoinder to the reply to be filed by the counsel for the 2<sup>nd</sup> Respondent.

Submissions of the learned counsel for the Respondent Nos. 1 and 2 and the learned senior counsel for the Appellant, as stated supra, are placed on record.

The counsel for the 1<sup>st</sup> Respondent is permitted to file his reply during the course of the day in the Registry.

The counsel for the 2<sup>nd</sup> Respondent is permitted to file his reply on or before 07.05.2019, after duly serving copy of the same to the senior counsel for the Appellant. Thereafter, the learned senior counsel for the Appellant permitted to file rejoinder to the reply to be filed by the counsel for the 2<sup>nd</sup> Respondent on or before 14.05.2019, after duly serving copy of the same to the counsel for the 2<sup>nd</sup> Respondent.

List the matter on **16.05.2019**, as agreed by the learned counsel for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/kt

**(Justice N.K. Patil)**  
**Judicial Member**